

By e-mail/special messenger/speed post  
**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-66/96/2843/A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri Prasanta Buragohain,  
District & Sessions Judge,  
Goalpara.

Sub: **Earned Leave.**

Dated Guwahati the 22<sup>nd</sup> May, 2018.

Ref:- Your letter No No. DJG/1590 dtd. 16.05.2018.

Sir,

With reference to the above, I am directed to inform you that you have been granted Earned Leave for 14 (fourteen) days w.e.f. 16.05.2018 to 29.05.2018, suffixing 30.05.2018 (being Govt. holiday) along with headquarter leave permission for the same duration, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over the charge of your court and office to Shri S. Hazarika, Addl. District & Sessions Judge, Goalpara, before proceeding on leave.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-66/96/\_\_\_\_\_/A, dated

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for necessary action from your end.
2. Shri S. Hazarika, Addl. District & Sessions Judge, Goalpara for information.

SD/—  
**JT. REGISTRAR (VIGILANCE)**

*Handwritten signature and date*  
19/05/18